

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-687/ND/2018**

**In the matter of:**

Jasch Industries Ltd.

....**Applicant**

Vs.

A & A Accessorize Pvt. Ltd.

....**Respondent**

**Under Section: 9 of IBC Code, 2016.**

**Order delivered on 11.09.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. S. P. Singh Chawla, Adv.

For the Respondent :

**ORDER**

Learned counsel for the applicant states that the service on corporate debtor cannot be effected since all the modes of services which they have tried have failed and further states on instructions that the application may be allowed to be withdrawn. Application is allowed to be withdrawn. Application is disposed of in terms of the above order.

**Sd/-**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh

